

(d) whether these identity cards will be used for ensuing elections;

(e) if not, the persons held responsible for incurring this wasteful expenditure; and

(f) the action taken by the Government against them?

THE MINISTER OF STATE OF THE THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP):
(a) The amount released so far by the Union Government to various State Governments for the scheme of photo identity cards is given in the statement attached. The information on the total amount spent by various state Governments is being collected from them and will be laid on the Table of the House.

(b) According to Election Commission of India, only 2.37 % cards were found defective.

(c) No payments are made to the agencies for defective cards.

(d) to (f) The question of Election Commission's authority of insist on the prerequisite of issue of identity cards before a poll is sub judice before the Supreme Court.

Statement

Total amount released so far by the Central Government to various State Governments for the Scheme of Photo Identity Cards

S. No	Name of the State	Total amount released by the Central Government
1	2	3
1.	Andhra Pradesh	35,10,00,000
2.	Arunachal Pradesh	1,28,75,120
3.	Assam	12,47,23,000
4.	Bihar	35,53,92,000
5.	Goa	55,76,000
6.	Gujarat	22,51,20,508
7.	Haryana	7,60,85,000
8.	Himachal Pradesh	3,77,77,000
9.	Karnataka	22,09,53,000
10.	Kerala	7,50,00,000
11.	Madhya Pradesh	25,00,06,000
12.	Maharashtra	47,98,79,884
13.	Manipur	2,79,10,244

1	2	3
14.	Meghalaya	2,49,34,000
15.	Mizoram	1,10,35,000
16.	Nagaland	2,50,00,000
17.	Orissa	17,75,00,244
18.	Punjab	10,73,52,000
19.	Rajasthan	18,00,00,000
20.	Sikkim	45,64,000
21.	Tamil Nadu	34,44,55,000
22.	Tripura	1,15,50,000
23.	Uttar Pradesh	73,68,03,000
24.	West Bengal	29,91,76,000

Note : The scheme is not being implemented in the State of Jammu and Kashmir.

Committee on Capital Account Convertibility

1584. SHRI PRAKASH VISHWANATH PARANJPE:
SHRI MADHUKAR SARPOTDAR :
SHRI SONTOSH MOHAN DEV :
DR. LAXMINARAYAN PANDEY :
DR. T. SUBBARAMI REDDY:
DR. Y.S. RAJASEKHARA REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has set up a Committee on capital account convertibility;

(b) if so, the details of the members and the terms of reference of the Committee;

(c) the time by which the report of the Committee is likely to be tabled in the House; and

(d) the impact thereof the macro and micro economic situation of the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) Yes, Sir.

(b) Dr. C. Rangarajan, Governor, Reserve Bank of India, on February 28, 1997 appointed a Committee on Capital Account Convertibility consisting of (i) Shri S.S. Tarapore, Chariman (ii) Dr. Surjit S. Bhalla, Member, (iii) Shri M.G. Bhide, Member, (iv) Dr. Kirit Parkh, Member and (v) Shri A.V. Rajwade, Member. The terms of reference of the

Committee were : (a) to review the international experience in relation to Capital Account Convertibility and to indicate the pre-conditions for introduction of full Capital Account Convertibility, (b) to recommend the measures that should be taken to achieve full Capital Account Convertibility, (c) to specify the sequence and time frame in which such measures are to be taken, (d) to suggest domestic policy measures and changes in institutional framework with the specified sequencing and (e) to make such other recommendations as the Committee may deem relevant to the subject. The Committee was required to submit its report by May 30, 1997.

(c) Copies of the report have been already supplied to the Parliament Library.

(d) Capital account liberalisation is expected to augment the availability of capital stock to supplement domestic resources and thereby lead to higher growth, reduction in the cost of capital and improved access of international financial markets. It is also expected to allow residents to hold an internationally diversified portfolio. Capital account convertibility is also expected to lead to more efficient financial intermediation and improvement in the quality of financial assets, and specialisation in financial services.

Fraud by Shipping Company in export of Rice

1585. SHRI K.P. NAIDU :

SHRI PRABHU DAYAL KATHERIA:

SHRI L. RAMANA :

Will the Minister of COMMERCE be pleased to state :

(a) whether the State Trading Corporation has recently been cheated by a shipping company which decamped with an export consignment of rice;

(b) if so, the details thereof alongwith the value of the rice; and

(c) the measures taken or proposed to be taken to check recurrence of such cases ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (DR. BOLLA BULLI RAMAIAH) : (a) and (b) Against STC's export contract dated 19.7.95 with the Ministry of Food, Govt. of Bangladesh for supply of 50,000 MTs of non-basmati par-boiled rice, a quantity of 11,025 MTs was shipped by M/s. Doon Valley Rice Ltd., Karnal on back-to-back arrangement. The vessel "Mv Yanmit" chartered by the party carrying a cargo of 6,500 MTs of rice valued at approximately Rs. 6 crores disappeared from the port of Chittagong without delivering the cargo to the consignee. Meanwhile, M/s. Doon Valley Rice Ltd., Karnal received the payment from M/s. Janta Bank, Bangladesh by manipulation in utter violation of L/C assignment stipulations. The Min. of Food, Govt. of Bangladesh recovered the value of cargo already paid for by them to M/s. Doon Valley Rice Ltd. from

the payments due to STC under the contract. Since M/s. Doon Valley Rice Ltd. failed to deliver the cargo to the consignee resulting in default on their part in fulfilment of the export obligation, the party is liable to refund the export proceeds of the cargo to STC for which legal proceedings are underway.

(c) Besides appointing a Shipping Consultant to assist STC in shipping matters, appropriate steps are also being taken by STC, particularly on the nature of insurance cover and class of shipping companies etc. to minimise such risks.

[Translation]

Industries Damaged due to Earthquake

1586. SHRI DADA BABURAO PARANJPE : Will the Minister of INDUSTRY be pleased to state :

(a) whether some industries of industrial estates and scattered small industries were damaged by the earthquake that reged the Narmada Valley region of Madhya Pradesh on May 22, 1997.

(b) if so, the details thereof alongwith the nature of damage caused, location-wise;

(c) whether the terrified entrepreneurs are shifting their industries due to the fear of earthquake and the proposed industries have been withdrawn;

(d) if so, the details thereof;

(e) whether the above region has been relegated by 20 years in the race of industrial development;

(f) whether the Hon'ble Minister and development's officers visited the region under reference and conducted survey of the region;

(g) if so, the details thereof alongwith outcome of the survey;

(h) whether any decision has been taken to declare the blocks of the above region as backward areas and to give incentives for industrial development; and

(i) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Yes, Sir. Damage to buildings of 107 industrial units has been reported by the State Government.

(b) The damage reported is mainly in the structures of the buildings. The State Government has requested the banks to provide loan at reasonable rates of interest to the damaged industrial units.

(c) There is no evidence of such situation arising so far.